

Faulty Dwarka flyover

110. SHRI RAMDAS AGARWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has carried out any study for the faulty four kilometre Dwarka Flyover constructed over the Delhi-Rewari railway crossing three years ago which has claimed nine deaths on the stretch in one week recently on account of disastrous planning by DDA;

(b) if so, the findings of the study team in this regard indicating also whether the persons found guilty were taken to task; and

(c) the preventive measures that Government has taken so far to stop such accidents on Palam-Dwarka flyover in future?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): (a) No, Sir. The Delhi Development Authority (DDA) has, however, informed that the Dwarka flyover was constructed over the Delhi-Rewari railway crossing after a proper study by the Feasibility Consultant. DDA has informed that the accidents have not occurred on account of disastrous planning but because of over-speeding and negligence on part of drivers.

(b) Does not arise in view of (a) above.

(c) DDA has further informed that based on the recommendations of the Unified Traffic and Transportation Infrastructure (Planning and Engineering) Centre, DDA, the following preventive measures have been taken for the future:

(i) Additional warning-signs in the accident prone area have been placed in consultation with the Traffic Police.

(ii) Reflectors speed strips have been painted.

(iii) Soft speed breakers have been provided.

(iv) Reflector strips have been provided on the railings of crash barriers.

Irrigated land

111. DR. GYAN PRAKASH PILANIA: Will the Minister of WATER RESOURCES be pleased to state:

(a) the total area in hectares/percentage of irrigated land over the total area of agricultural land, State-wise;

(b) of the irrigated land, how much is by surface water and groundwater, State-wise; and

(c) out of target of 2.85 million hectares fixed for creation of irrigation potential during 2007-08, what has been achieved, so far?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) and (b) The State-wise details in respect of (a) total agriculture land, (b) net irrigated land and (c) Percentage of net irrigated land over agriculture land and

(d) irrigation by various sources as received from Directorate of Economics and Statistics, Ministry of Agriculture, is enclosed as Statement (See below).

(c) Creation of irrigation potential of 1.70 million hectare has been reported by the various States during 2007-08.

Statement

State-wise details of Agricultural land, Net irrigated land, Percentage of net irrigated land, net irrigated area (source-wise) received from Directorate of Economic and Statistics, Ministry of Agriculture for the year 2006-07

(Thousand hectares)

State	Agricultural land	Net irrigated land	Percentage of net irrigated land over Agricultural land	Irrigation by Canals and Tanks	Irrigation by other sources	Irrigation by Tube-wells and other Wells
1	2	3	4	5	6	7
Andhra Pradesh	15911	4453	28.0	2225	154	2073
Arunachal Pradesh	422	52	12.3	—	52	—
Assam	3224	140	4.3	36	93	11
Bihar	6638	3161	47.6	977	127	2057
Chhattisgarh	5581	1282	23.0	940	84	258
Goa	197	24	12.0	4	—	20
Gujarat	12412	3388	27.3	626	25	2737
Haryana	3782	2990	79.1	1309	14	1667
Himachal Pradesh	813	104	12.8	3	86	16
Jammu and Kashmir	1048	309	29.5	291	18	1
Jharkhand	4184	164	3.9	44	45	75
Karnataka	12894	2946	23.8	1222	397	1327
Kerala	2329	392	16.8	149	116	126
Madhya Pradesh	17312	6365	36.8	1240	929	4196
Maharashtra	21162	2951	13.9	1044	—	1907
Manipur	231	51	22.2	—	51	—
Meghalaya	1057	67	6.3	67	—	—
Mizoram	213	16	7.7	16	—	—

1	2	3	4	5	6	7
Nagaland	657	65	9.8	—	65	—
Orissa	7473	1846	24.7	—	1846	—
Punjab	4270	4028	94.3	1100	10	2918
Rajasthan	25600	6496	25.4	1834	81	4581
Sikkim	155	9	5.6	1	7	—
Tamil Nadu	8148	2889	35.5	1313	9	1566
Tripura	310	61	19.7	17	35	9
Uttarakhand	1504	343	22.8	96	34	214
Uttar Pradesh	19268	13080	67.9	2828	137	10114
West Bengal	5751	3136	54.5	—	3136	—

Scheme for water bodies

112. DR. GYAN PRAKASH PILANIA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a scheme for 'Repair, Renovation and Restoration of Water Bodies directly linked to Agriculture' was approved in 2005 for Rs. 300 crores, which has been implemented in 15 States;

(b) if so, Water Bodies treated, amounts spent, irrigation potential created, total area of land newly covered thereby;

(c) whether a similar State sector scheme has been approved at a cost of Rs. 6000 crore wherein Central share will be Rs. 1500 crore for implementation during Eleventh Plan; and

(d) if so, the progress and achievement thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) and (b) In January 2005, the Government of India sanctioned a 'Pilot scheme for Repair, Renovation and Restoration (RRR) of Water Bodies directly linked to Agriculture' for implementation during Tenth Plan. Under the scheme, 1098 water bodies in 15 states with culturable command area of 1.72 lakh hectare have been covered with additional irrigation potential of 0.78 lakh hectare. Amount of Rs. 197.30 crore has been released to States under the scheme.

(c) and (d) The Government of India further approved schemes for repair, renovation and restoration of water bodies with total outlay of Rs. 10000 crores implementation during Eleventh plan period. An amount of Rs. 347.80 crores have since been disbursed to States under the scheme.